

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3483**

TO BE ANSWERED ON THE 08, AUGUST, 2017 / SHRAVANA 17, 1939 (SAKA)

FILING OF ANNUAL RETURNS BY NGOs

3483. SHRI B. SENGUTTUVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as many as 25000 Non-Organisations (NGOs) in the country are registered under the Foreign Contributions Regulation Act (FCRA) and if so, the details thereof;

(b) whether 18523 NGOs registered under the FCRA have not filed annual returns partially or fully since 2011 and if so, the details thereof;

(c) whether the Government has issued a public notice informing the defaulting NGOs about the grace period for filing the return expiring on 15th June and if so, the details thereof; and

(d) whether the Government is contemplating penal action against the NGOs which have failed to file their annual returns under the Foreign Contribution Regulation Rules between 2011 to 2015 and if so, the details thereof ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a): Yes, Madam. As per available information around 25000 NGO are active NGOs registered under FCRA, 2010. Details of such NGOs are available on web portal www.fcraonline.in of Ministry of Home Affairs.

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(b) & (c): A total of 18523 NGOs who had not filed annual returns partially or fully since 2011 were notified through a public notice dated 12 May 2017, to upload pending Annual Returns since 2010-11 onwards without penalty. The grace period of one month was from 15 May 2017 to 14 June 2017.

(d): The Government has sent show cause notices to around 6000 NGOs for cancellation of their registration on account of non filling of the annual returns.
